

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3759

ANSWERED ON:17.12.2012

CHANGE OF LAND USE IN SEZs

Nagorao Shri Dudhgaonkar Ganeshrao;Thakor Shri Jagdish

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the ownership of the land acquired for the purpose of setting up of Special Economic Zones (SEZs) is permanently passed on to its developers and the investors;
- (b) if so, the details thereof and the reasons therefor along with the position regarding the ownership of land if the SEZs fails to start any development or closes down after the expiry of the stipulated period;
- (c) the details of land holdings of various corporate houses and developers acquired for the purpose of setting up of the SEZs in the country, State-wise;
- (d) whether it has come to the notice of the Government that certain corporate houses and the developers are considering to enter into a low cost housing sector on the land acquired by them for setting up of the SEZs;
- (e) if so, the details of such corporate houses and developers along with the reaction of the Government thereto and the action taken thereon; and
- (f) whether any such proposal for relaxation of rules related to the land use in the SEZs has been Under consideration of the Government and if so, the details thereof and the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI)

(a) to (f): Land is a State subject. Land for SEZs is made available as per the policy and procedures of the respective State Governments. The tenure and terms of land procured for SEZs is also as per the policy of the respective State Governments. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. In terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in SEZ is not allowed. Quantum of various authorised activities for creation of social, commercial and industrial infrastructure including residential housing, commercial area, hospitals, educational institutions etc are decided by the Board of Approval after an assessment of the functional requirement of the SEZ.

As on date, there are 585 formally approved SEZs involving 71,302.19 hectares of land. A Statement showing State-wise break-up of land area is Annexed. The Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, periodically reviews the policy and operational framework of SFZs and takes necessary measures so as to facilitate speedy and effective implementation of SEZs.